

Central Administrative Tribunal  
Principal Bench

(7)

OA No.2248/2003

New Delhi, this the 15th day of September, 2003

Hon'ble Shri Kuldip Singh, Member(J)

S.C.Upadhyay  
S/o Sh R.K.Upadhyay  
Retd. Electrical Signal Maintainer,  
Group -C from the Control of Delhi Division  
of Northern Railway, New Delhi and  
R/o House No.238, Sec.-3, Urban Estate,  
Kurukshetra (Haryana).

...Applicant.

(By Advocate: Shri Pratap Rai)

Versus

Union of India through  
General Manager,  
Northern Railway, Baroda House,  
New Delhi-110011.

...Respondent.

ORDER(ORAL)

By Shri Kuldip Singh, Member(J)

Heard learned counsel for applicant.

2. Grievance of the applicant is that his pension has not been calculated properly since length of qualifying service has not been properly taken care of.

3. Before filing this OA applicant has made a representation on 06.01.2003 (Annexure A-7) to the respondent which has not been decided so far.

4. Learned counsel for applicant submits that the respondent may be directed to dispose of representation of the applicant by passing a reasoned and speaking order thereon.

*KSS*

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5. Accordingly, I direct the respondent to dispose of the representation dated 06.01.2003 by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. If any grievance still survives, applicant may approach this Court by filing fresh OA in accordance with law.

  
(Kuldip Singh)  
Member(J)

/kdr/